

U.P. Power Corporation Limited

(Govt. of Uttar Pradesh Undertaking)
 Power Management Cell, SLDC Campus, Vibhuti Khand-II,
 Gomti Nagar, Lucknow-226010
 e-mail: cepmc@uppl.org, cepmucpl@gmail.com

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016 & Amendment dated 23.02.2022)

Tender Specification No. 20/DEEP-Portal/PMC/2023-24

Uttar Pradesh Power Corporation Limited (UPPL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow -226001 intends to buy Firm Power, for the month July-2023 under Short Term basis. Trading licensees/Generators/State utilities/CPDS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 50 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission Of EMD BG in the Office of UPPCL	Submission of RFP-Bid (Non financial Bid & IPOS)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
July-2023	20:00-24:00	250	24.06.2023 (17:00)	24.06.2023 (17:00)	26.06.2023 (12:00)	27.06.2023 (12:00)

"Request for Proposal" Activation of Event shall take place on **19.06.2022** and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.

The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.

The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.

The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/ opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.

Sd/-
CHIEF ENGINEER (PMC)
 UPPCL

संख्या- 179-ज.स.पाका/रि-2023-13 ज.स./96 दिनांक- 17-6-2023

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TUAMAN ENGINEERING LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	TUAMAN ENGINEERING LIMITED
2. Date of incorporation of corporate debtor	08.09.2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No./Limited Liability	U45205WB2005PLC105270
5. Address of the registered office and principal office (if any) of corporate debtor	23A, Netaji Subhas Road, 8th Floor, Room No. 16, Kolkata - 700 001
6. Insolvency commencement date in respect of corporate debtor	15.06.2023
7. Estimated date of closure of insolvency resolution process	12.12.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: CA. Uttam Kumar Agarwal Registration No.: IBBI/PA- 001/IP-P-02075/2020-2021/13226
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 101B, Rastraguru Avenue, Clive House, Kolkata West Bengal - 700028, Email id- uttamagarwal_ca@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 101B, Rastraguru Avenue, Clive House, Kolkata West Bengal - 700028, Email- tuamanengineering2005@gmail.com
11. Last date for submission of claims	29.06.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) Web link : https://ibi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Tuaman Engineering Limited** on **15.06.2023**.

The creditors of Tuaman Engineering Limited, are hereby called upon to submit their claims with proof on or before 29.06.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
 Uttam Kumar Agarwal
 Interim Resolution Professional
 IBBI/PA- 001/IP-P-02075/2020-2021/13226
 AFA Valid till 16.10.2023

SBI
 Anytime Channels, Corporate Centre, 3rd Floor,
 World Trade Centre Arcade, Cuffe Parade, Mumbai - 400005

CORRIDGEM

RFP No. SBI/ACW/2023-24/001 Dated: 31.05.2023

In reference to the above RFP for procurement 6750 Branch managed CAPEX ATMs under Phase XV, (GEM/2023/B/3505851) a corrigendum is issued and can be accessed from Procurement News on the Bank's web site <https://bank.sbi> and GeM Portal <https://gem.gov.in>.

The last date and time for bid submission is on 23.06.2023 by 19:00Hrs.

Place: Mumbai
 Date: 18.06.2023

Sd/-
Deputy General Manager
 (Implementation & Rollout)

BANK OF INDIA
Bally Bazar Branch
 Zonal Office: Howrah, "Bank of India Bldg",
 5, B. T. M. Sarani (4th Floor), Kolkata- 700 001

Dated: 03-04-2023

Indian Bank
 Zonal Office : Kolkata South
 14, India Exchange Place, Gr. Floor, Kolkata-700 001
 Branch : Thakurpukur

Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic/physical possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Wherever there is" on **28.07.2023 from 11:00 am to 4:00 pm** for recovery of amount mentioned against each account, due to the Indian Bank, secured creditor. The specific details of the property intended to be brought to sale through e-auction mode are enumerated below.

Sl. No.	Name of Borrower Branch	Description of Property	a) Possession Type b) Encumbrances on property c) Reserve Price d) EMD amount e) Bid Incremental Amount f) Property ID g) Outstanding Amount
1.	M/s. Calcutta PC Solutions Branch : Thakurpukur	All that piece and parcel of land & building (Shop on Ground and First floor) constructed on land measuring more or less 10 chittaks, 11 sq.ft. situated at Mouza- Paschim Barisha, Pargana- Khaspur, J.L. No.-19, RS No. 43, Touzi no. 1-6, 8-10, 12-16, Dag No. 3355, RS Khatian no.- 1380, at Premises no. 279, Dakshin Para Road (D.H. Road), PS-Thakurpukur, Ward no. 125, Kolkata Municipal Corporation, Kolkata-700063, Dist.-South 24 Parganas, Registered under Book No.-1, Volume No. 53, Pages from 177 to 184, being Sale Deed No. 2453 for the year 2000, Registered at A.D.S.R Behala, Dist.-South 24 Parganas in the name of Sri. Haralal Roy, S/o - L.L. Lakshmi Kant Roy. Boundary: North: Dakshin Para Road, South: Property of Jitendranath Majumder, East: Property of Sudhakar Sengupta, West: Land of Ramani Ranjan Sathak.	a) Symbolic b) NO c) Rs. 4541000.00 d) Rs. 455000.00 e) Rs. 20,000/- f) IDI850269429985 g) 5086883.00
2.	M/s. Tithi Enterprise Branch : Thakurpukur	All that piece and parcel of land and building constructed on land measuring 01 cottaks, 09 chittaks, 15 sq.ft. situated at Ananda Nagar, Mouza - Paschim Barisha, J.L. No. 19, RS No. 83, Touzi no. 1-6, 8-10, 12-16, Khatian No. 1881, 42, 102, Dag No. 1679, being Premises no. 627, Pargana - Khaspur, Dakshin Behala Road, P.O - Sarsuna, P.S - Thakurpukur, Dist - South 24 Parganas, Kolkata - 61 within the limit of Kolkata Municipal Corporation Ward no. 126, recorded in Book No. -1, CD Volume No. 20, Pages from 2003 to 2019, being Deed No. 1-06150 for the year 2014 registered at A.D.S.R Behala. Boundary: North: Property of Aarti Chanda, South: Property of Nairan Kabiraj and Majba Kabira, East: Property of S. Mondal, West: 12' 00" wide common passage.	a) Symbolic b) NO c) Rs. 2740000.00 d) Rs. 274000.00 e) Rs. 10,000/- f) IDI850394191184 g) Rs. 3787801.00

Bidders are advised to visit the website (www.mstcecommerce.com) or our e-auction service provider MSTC Ltd to participate in online bid. For Technical Assistance please call MSTC Helpline No. 033-22901004 and other help line numbers available in service providers help desk. For registration with MSTC Ltd, please contact for EMD status please contact ibapfin@mstcecommerce.com

For property details and photograph of the property and auction terms and conditions please visit : <https://ibapi.in> and for clarifications related to this portal, please contact help line number "18001025026" and "011-41106131".

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com

Date: 18.06.2023, Place : Kolkata

Sd/- Authorised Officer, Indian Bank

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH FORM NO. NCLT-3A

Advertisement detailing petition C.P. (CAA) No. 59/KB/2023

Connected with C.A. (CAA) No. 179/KB/2022

In the Matter of the Companies Act, 2013 - Section 230(6) read with Section 232(3)

- And -

In the matter of:
Bhavya Merchandise Private Limited, (CIN: U51909WB2004PTC098895) being a Company within the meaning of the Companies Act, 2013, having its Registered office at 6 Shih Thakur Lane, Kolkata - 700007, West Bengal;

- And -

In the matter of:
Tulsi Merchandise Private Limited, (CIN: U51909WB2004PTC098895) being a Company within the meaning of the Companies Act, 2013, having its Registered office at 97 Anand Road, GKW Compound, Shed No. 1, Howrah - 711013, West Bengal;

- And -

In the matter of:
 (1) **Bhavya Merchandise Private Limited**;
 (2) **Tulsi Merchandise Private Limited**;

.....Petitioners

NOTICE OF PETITION

A Petition under Section 230 to 232 of the Companies Act, 2013, read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 for approval of Scheme of Amalgamation relating amalgamation of Tulsi Merchandise Private Limited ("Transferor Company" or "Tulsi") with Bhavya Merchandise Private Limited ("Transferee Company" or "Bhavya") was presented by the above named petitioners, on 11/05/2023 and the said petition is fixed for hearing before Kolkata Bench of Honble National Company Law Tribunal on 29/06/2023. Any person desirous of supporting or opposing the said petition should send to the National Company Law Tribunal, Kolkata Bench at 5, Esplanade Row (West), Kolkata 700001 and also to the petitioner's authorized representative, if any, and if not already filed, should be filed before this Tribunal no later than 7 (seven) days before the next date of hearing of the petition and a copy of such representation should be simultaneously sent to the Authorised Representative of the said Petitioner(s). If no such representation is received by the Tribunal within this period, it shall be presumed that such Authorised Representative has no representation to make on the said Scheme. A copy of the petition will be furnished by the undersigned to any person requiring the same.

Dated: 11/05/2023

Sd/-
 Shashi Agarwal
 Authorised Representative of the Petitioners
 Address: 4 K. S. Roy Road,
 Room No. 19, Kolkata - 700 001
 Email: shashiagarwal@gmail.com

POSSESSION NOTICE
 (For Immovable Property)
 [Appendix - IV, See Rule 8(1)]

Circle Sastra : Purba Medinipur
 P.O. - Tamluk, Dist - Purba Medinipur, Pin - 721 636
 E-mail : cs83000@pnb.co.in

Whereas,
 The undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 27.02.2023 calling upon the Borrower and mortgagor **Arun Samanta**, S/o. Jugal Samanta to repay the amount mentioned in the notice being **Rs. 10,48,011.65** (Rupees Ten Lakhs Forty Eight Thousand Eleven and Sixty Five Paise only) with further interest within 60 days from the date of notice / date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor, and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **15th Day of June of the year 2023**.

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank, **Kolaghat (18420) Branch** for an amount as on **02.11.2022 is Rs. 10,48,011.65** (Rupees Ten Lakhs Forty Eight Thousand Eleven and Sixty Five Paise only) with interest thereon.

The Borrower's / Guarantor's / Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available to redeem the Secured Assets.

-: Description of Immovable Property :-

- Hypothecation of entire stock in trade comprising raw material, work in process finished goods and Book debts.
- Equitable Mortgage covering all that part and parcel of the immovable properties consisting of land & building situated at Holding / Premises No. 430 (L.R.) Khatian No. 611 (L.R.), J.L. No. 279 measuring 6.688 Decimal under Mouza - Bathanberia, P.S. - Kolaghat, Dist - Purba Medinipur under D.S.R. Purba Medinipur vide Deed No. 06215 of 2012 (Gift Deed) executed on 29.11.2012. **Owner : Arun Samanta**, S/o. Jugal Samanta. **Property is bounded by (As per Deed) :** North - R.S & L.R. Dag No. 431, South - R.S & L.R. Dag Nos. 302 & 422, East - R.S & L.R. Dag Nos. 438, 439 & 439/1328, West - R.S & L.R. Dag No. 429. **Property is bounded by (As per Physical Inspection) :** North - Property of Subal Samanta, South - Panchayat Road, East - Owners' Property, West - Property of Banishi Samanta.

Date : 15.06.2023
 Place : Tamluk

Chief Manager / Authorised Officer
 Punjab National Bank

FORM NO. NCLT-3A
 Advertisement detailing petition (See rule 3)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA COMPANY PETITION (CAA) NO.64/KB/2023

Connected with COMPANY APPLICATION (CAA) NO.56/KB/2023

In the matter of:
 1. **VISION AHEAD SERVICES PRIVATE LIMITED** having its Registered Office at 51, Vivekanand Road, 5th Floor, Suite No. 502, Kolkata - 700 007.

2. **OM WEB TECH PRIVATE LIMITED** having its Registered Office at 51, Vivekanand Road, 5th Floor, Room No. 502, Kolkata - 700 007.

.....Petitioner

NOTICE OF PETITION

A petition under section 232 of the Companies Act, 2013, for Sanctioning the Scheme of Amalgamation of OM WEB TECH PRIVATE LIMITED (PAN-AABC03732K) (hereinafter referred to as the "TRANSFEROR COMPANY") with VISION AHEAD SERVICES PRIVATE LIMITED (PAN-AABC03732K) (hereinafter referred to as "TRANSFEREE COMPANY"), was presented by N. GURUMURTHY, Chartered Accountant, partner of Maro & Associates, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. 503, Kolkata-700001. The Kolkata Bench of National Company Law Tribunal passed an order dated on 1st day of July, 2023 wherein it has directed that the said petition is fixed for hearing before Honble Bench on 05th day of July, 2023 for its final hearing and disposal.

Any person desirous of supporting or opposing the said petition should send to the petitioner's Practising Chartered Accountant, notice of his intention, signed by him/herself/Practising Chartered Accountant, with his name and address, so as to reach the petitioner's Practising Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

(Sd/-)
 N. GURUMURTHY
 PARTNER
 MARO & ASSOCIATES,
 CHARTERED ACCOUNTANTS
 16, Strand Road, Diamond Heritage Building,
 5th Floor, Room No. N-503, Kolkata - 700001

Place : Kolkata
 Dated 17/06/2023

"IMPORTANT"

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यूको बैंक UCO BANK

SALT LAKE ZONAL OFFICE
 3 & 4 DD Block, Salt Lake, Sector-I
 First Floor, Kolkata-700 064

Appendix-IV, Rule 8(1), Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorised Officer of the UCO Bank, Bagan Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower to repay the amount mentioned in the notice together with incidental expenses and costs within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor in particular and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred to him/her under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned below.

The borrower/guarantor in particular and public in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank for an amount plus accrued and unrepaid interest, incidental expenses, cost & charges etc.

The borrower's attention is invited to provision of sub-section 8 of section 13 of the Act, in respect of time available to redeem the secured assets.

Sl. No.	Name of the borrower / Guarantor / Financing Branch	Description of the Immovable Property	a) Date of Demand Notice b) Date of Possession Notice c) Outstanding Amount
1	Mrs. Rausanara Mallick, W/o: Firoz Mallick & Mr. Qutubuddin Mallick, S/o: Firoz Mallick, Address of both: Madhur Milan Marriage Hall, Bagan O.T. Road, P.S.: Bagnan, Howrah-711303 Branch: Bagnan, E-mail: bagnan@ucobank.com, Contact Person Name: Amil Kumar, Mob: 7060308059	Equitable Mortgage of property of Bastu Land & Building situated at Mouza- Bagan, P. O + P.S. Bagan, Dag No-R- 3-480, L.R-374, Khatian No-R- S-72, L.R-3197, J.L.No- 60,area- 4 decimals & Dag No-R- S-380, L.R-374, Khatian No. R.S- 72, L.R- 962/2, J.L. No. 60, area- 9.5 decimals (Bastu Land and Building), Deed No. 0694, Year-2012, Book No- 1, Volume No-02, Pages -3602 to 3614, Deed No. 0711, Year-1984, Book No-1, Volume- 10, Pages 207 to 211, Deed No. 0712, Year- 1984, Book No. 1, Volume No. 10, Pages 212 to 217, Deed No. 1983, Year- 1984, Book No. 1, Volume No. 5F, Pages 21 to 24, A.D.S.R.Bagan, Property Stands in the name of Rausanara Begam Mallick W/o Firoz Mallickand Qutubuddin Mallick S/o Firoz Mallick. Bounded by - North: NH-6, South : Property of Firoz Mallick, East : Property of Siraj Mallick, West : Property of Siraj Mallick	a) 03.03.2023 b) 16.06.2023 c) Rs. 60,66,465.50 (Rupees Sixty Lacs Sixty Six thousand four Hundred Sixty-Five and fifty paise only) as on 02.02.2023 (Inclusive of Interest up to 31.01.2023) and further interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges etc

Date: 16.06.2023
 Place : Bagan

Authorised Officer
 UCO Bank

THE BUSINESS DAILY

FOR DAILY BUSINESS

FINANCIAL EXPRESS

financialexpress.com

HDB FINANCIAL SERVICES

REGISTERED OFFICE: RADHIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD-380009.
 BRANCH OFFICE: HDB FINANCIAL SERVICES LIMITED 2584, APC ROAD, MANIKATA, KOLKATA-700006

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

THE UNDERSIGNED AS AUTHORIZED OFFICER OF HDB FINANCIAL SERVICES LIMITED HAS TAKEN OVER POSSESSION OF THE FOLLOWING PROPERTY PURSUANT TO THE NOTICE ISSUED U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 IN THE FOLLOWING LOAN ACCOUNTS WITH RIGHT TO SELL THE SAME ON "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS" FOR REALIZATION OF COMPANY'S DUES.

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS	2. TOTAL DUE/ INTEREST FROM	DESCRIPTION OF THE PROPERTY	1. DATE & TIME OF E-AUCTION	2. LAST DATE OF SUBMISSION OF EMD	3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE	2. EMD OF THE PROPERTY
1. Sarbajit Chowrasia And Mishral Chourasia 28/2-30/302 situated at the Second floor Bank side measuring at of 632 Square Feet, Little more or less super build-up area together with proportionate share of land underneath the building containing the Premises' building property, consisting of (2) Two Bed Rooms, 1 Dining (only) Bath-Cum-Toilet and one Kitchen with all common facilities, amenities and privilege attached thereto lying and situated at Kolkata Municipal Corporation Premises No. 17/17, Debendra Lal Khan Road 2nd Floor Vidyasagar Colony Kolkata-700027. - Anju Devi - 17/17 Debendra Lal Khan Road 2nd Floor Vidyasagar Colony Kolkata-700027. - Kevala Devi - 17/17 Debendra Lal Khan Road 2nd Floor Vidyasagar Colony Kolkata-700027. - Shyam Lal Chaurasia - 17/17 Debendra Lal Khan Road 2nd Floor Vidyasagar Colony Kolkata-700029. - Ram Raj Chourasia - 17/17 Debendra Lal Khan Road 2nd Floor Vidyasagar Colony Kolkata-700027. Loan Account No. : 2225889. For Claim Amount: Rs.33,27,750.45 (rs. Thirty Three Lacs Twenty Seven Thousand Seven Hundred Fifty And Paise Forty Five Only) As on 15.03.2021. And Future Contractual Interest Till Actual Realization Together With Incidental Expenses Cost And Charges Etc.	All that one mosaic finished flat/apartment, being flat No. 302 situated at the Second floor Bank side measuring at of 632 Square Feet, Little more or less super build-up area together with proportionate share of land underneath the building containing the Premises' building property, consisting of (2) Two Bed Rooms, 1 Dining (only) Bath-Cum-Toilet and one Kitchen with all common facilities, amenities and privilege attached thereto lying and situated at Kolkata Municipal Corporation Premises No. 17/17, Debendra Lal Khan Road (Plot No. 23) Under Alipore Police station, with the municipal limits of Kolkata municipal corporation in ward No. 71, under Kolkata Municipal Corporation Borough No. 1K within the limits of the Kolkata Municipal Corporation, Book No. 17, Page No. 10, being Sale Deed No. 1000/2019, registered at Public Road 10 Ft. Colony Road, South by Plot No-24 East By Plot No 22 West By Colony Boundary. Registration Details- Book No-1, CD Volume No-9, pages From 3267-3292 Being Dco-NO-02860 for the year 2015 with ARA-Kolkata	1) E-AUCTION DATE: 05.07.2023 12 PM TO 1 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 04.07.2023 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 03.07.2023- 04.07.2023 12:00 PM TO 3:00 PM IST	Reserve Price (IN INR): Rs 62,08,971.50/- (Rupees Sixty Two Lakhs Eight Thousand Nine Hundred Seventy-one and paise fifty Only)				
Robotics Automation (India) Private Limited - C/o No-U72200wb1989q047656through its Director- Nandkishore Keyal And Harsh Koyalig, Office- 113 Park Street ground floor, Kolkata Wb 700016 Robotics Automation (India) Private Limited Through its Director- Nandkishore Keyal And Harsh Keyal At Eign Road 3rd Floor Park Avenue Showroom Kolkata-700020 - Robotics Infratech Private Limited - 6a Lala Lapat Rai Sarani 3rd Floor Kolkata-700020 - Nandkishore Keyal - 12 Rowland Road Megh Doot Dudding 10th Floor Flat 10c Kolkata-700020 - Harsh Keyal - 12 Rowland Road Megh Doot Dudding 10th Floor Flat 10c Kolkata-700020 - Geetika Keyal - 12 Rowland Road Megh Doot Dudding 10th Floor Flat 10c Kolkata-700020-robotics Automation (India) Private Limited - Premises No 6a Lala Lapat Rai Sarani Gorbardaha House block - B Showanipore Kolkata-700020 - Robotics Automation (India) Private Limited - Premises No 113,park Street Poddar Point South Block Park Street Kolkata-700016. Loan Account No. : 1728532. For Claim Amount Rs 39780822 (Rupees Thro Crores Ninety Seven Lakhs Eighty Thousand Eight Hundred Twenty Nine Only) As On 22nd October, 2018 And Future Contractual Interest Till Actual Realization Together With Incidental Expenses Cost And Charges Etc.	All that piece and parcel of demised space measuring 919.14 sq ft of super built up area being the divided and demarcated portion of the lot B situated on the southern side in the basement of said building at said premises No 113, park street Calcutta, marked and delineated on the map or plan with proportionate undivided impartible and indivisible part or share of land appertaining or attributable to the said demised space being the undivided proportionate share of vendor thereof and the right in to use in common passage, other common areas and facilities and parts, recorded in the name of M/s. Robotics Automation (India) Private Limited, documents Book No. 1, at serial no 03557, with the office of Sub Registrar - ARA - I, Kolkata, Property Area - 919.14 sq feet - Boundary of Building- Boundary of Building North- Corporation Lane Running Between Premises No. 113 Park Street And No. 35, 34, Park Lane And No. 46, Meored Street, SOUTH-PARTLY BY NO. 115, PARTLY BY & Partly by 109, Park Street, East By- Partly by No-48, Partly No-50 & 51 and Partly by 53, Meored Street, West By- Partly by Premises No-115 Park Street and a corporation lane running between 113, parkstreet and No-35, 34B Park lane and No-46 Meored Street	1) E-AUCTION DATE: 05.07.2023 12 PM TO 1 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 04.07.2023 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 03.07.2023- 04.07.2023 12:00 PM TO 3:00 PM IST	Reserve Price (IN INR): Rs 6,20,897.05/- (Rupees Six Lakhs Twenty Thousand Eight Hundred Seventy-one and paise fifty Only)				

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/hereafter, all aspects thereof. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder's/prospective purchaser(s). The bidder's/prospective purchaser(s) are requested, in their own interest, to satisfy himself/herself with regard to the above and the other relevant details pertaining to the above mentioned property/properties, before submitting the bids.

Terms & Conditions of Online Tender/Auction (1) The auction sale shall be "online e-auction" bidding through website <https://bankauctions.in/> on the dates as mentioned in the table above with further extension of 5 minutes. (2) The interested bidders are required to register themselves with the portal and obtain ID and Password well in advance, which is mandatory for e-bidding, from auction service provider 4 Closure India (Email id: subbarao@bankauctions.in, info@bankauctions.in / Contact Person: Mr. Mr. U.Subbarao, Regional Manager Cell no. 8142000061, Email : subbarao@bankauctions.in, and Mr. Manoj Cell no. 9515160064, Land line: 040-23736405, Mobile: 814200062/86 Email: info@bankauctions.in. Please note that, Prospective bidders may avail online training on e-auction from their registered mobile number only. (3) The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft/PAY ORDER drawn on any nationalized or scheduled Commercial Bank in favour of "HDB FINANCIAL SERVICES LIMITED" payable AT PAR/KOLKATA on or before the date mentioned above. (Please refer to the details mentioned in table above) and register their name at <https://bankauctions.in/> and get user ID and password free of cost and get training on e-auction from the service provider. After their registration on the web-site, the intending purchaser/bidder is required to get the copies of the following documents uploaded: 1. Copy of the NEFT/RTGS challan/DD copy Pay order, 2. Copy of PAN card and 3. Copy of proof of address (Passport, Driving License, Voter's I-Card or Aadhar Card, Ration Card, Electricity Bill, Telephone Bill, Registered Lease License Agreement) on the website before or by the last date of submission of the EMD(s) as mentioned in the table above and also submit/hardcopy thereof at the Branch mentioned hereinabove. (4) Bid must be accompanied with EMD (Equivalent to 10% of the Reserve Price) by way of Demand Draft/PAY ORDER in favour of "HDB FINANCIAL SERVICES LIMITED" payable AT PAR/KOLKATA on or before the date and time mentioned above. (5) Bids that are not filed up or Bids received beyond last date will be considered as invalid Bid and shall be summarily rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, same cannot be withdrawn. If the bidder does not participate in the bid process, EMD deposited by the Bidder shall be forfeited without further recourse. However, EMD deposited by the unsuccessful bidder shall be refunded without interest. (6) The bid price to be submitted shall be above the Reserve Price along with increment value of Rs. 10,000/- (Rupees Ten Thousand only) and the bidder shall further improve their offer in multiple of Rs. 10,000/- (Rupees Ten Thousand only). The property shall not be sold below the Reserve Price set by the Authorised Officer. (7) The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately but not later than next working day by Demand Draft drawn in favour of "HDB FINANCIAL SERVICES LIMITED" payable AT PAR/KOLKATA or NEFT/RTGS in the account of "HDBS (GENERAL COLLNS", Account No.002131002748, IFSC Code- HDFC000021, MICR CODE: MICR500240002, Branch: LAKDIKAPUL, HYDERABAD and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by the Company. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 10% of sale price, whatever may be the case shall be forfeited by the Company, if the successful bidder fails to adhere to terms of sale or commits any default. (8) On compliance of terms of Sale, Authorised officer shall issue "Sale Certificate" in favour of highest bidder. All the expenses related to stamp duty, registration charges, conveyance, TDS etc. to be borne by the purchaser. (9) Company does not take any responsibility to procure permission/ NOC from any authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electric

